

# Land Acquisition (Maharashtra Amendment) And Maharashtra Regional And Town Planning (Amendment) Act, 1972

#### 42 of 1973

#### [13 December 1973]

CONTENTS

- 1. Short Title And Commencement
- 2. Amendment Of Section 17 Of Act I Of 1894
- 3. Substitution Of Section 52-A Of Act I Of 1894
- 4. Amendment Of Section 129 Of Mah. Xxxvii Of 1966

# Land Acquisition (Maharashtra Amendment) And Maharashtra Regional And Town Planning (Amendment) Act, 1972

#### 42 of 1973

# [13 December 1973]

PREAMBLE

An Act further to amend the Land Acquisition Act, 1894, in its application to the State of Maharashtra and to amend section 129 of the Maharashtra Regional and Town Planning Act, 1966.

WHEREAS, it is expedient further toamend the Land Acquisition Act, 1894, in its application to the State of Maharashtra; and to amend section 129 of the Maharashtra Regional and Town Planning Act, 1966; It is hereby enacted in the Twenty-third Year of the Republic of India as follows :

1 . For Statement of Objects and Reasons, see Maharashtra Government Gazette, 1972, Pt. V, Extra, pg. 598.

#### 1. Short Title And Commencement :-

(1) This Act may be called the Land Acquisition (Maharashtra Amendment) and Maharashtra Regional and Town Planning (Amendment) Act, 1972.

(2) It shall come into force on such date1 as the State Government

may, by notification in the Official Gazette, appoint.

1. 1st January, 1974 (See G.N.R. & F.D., No. LQN-1972/27621-H-

1, dated 28th December, 1973.

### 2. Amendment Of Section 17 Of Act I Of 1894 :-

In section 17 of the Land Acquistion Act, 1894, in its application to the State of Maharashtra (hereinafter referred to as the principal Act) -

(a) in sub-section (1) the words "waste or arban" shall be deled.

(b) the Explanation at the end shall be deleted.

# 3. Substitution Of Section 52-A Of Act I Of 1894 :-

For section 52-A of the principal Act, the following shall be substituted namely :-

"52-A. Delegation.- Notwithstanding anything contained in the foregoing provisions of this Act -

(1) the State Government may, by notification in the Official Gazette, direct that all or any of the powers conferred or duties imposed on it or on the Commissioner by or under this Act may, subject to such restrictions and conditions, if any as may be specified in the notification be exercisable also by the Collector.

(2) a Collector may, subject to the general or special orders of the Government, delegate any of his powers or functions under this Act to any officer not below the rank of a Tahsildar or to a Land Acquisition Officer specially appointed by the Government in this behalf."

# 4. Amendment Of Section 129 Of Mah. Xxxvii Of 1966 :-

In section 129 of the Maharashtra Regional and Town Planning Act, 1966, in sub-section (1), the words "whether arable, waste or open" shall be deleted.